

(S2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

D.A. 327/94.

Dt. of Decision : 17-10-94.

K.V. Janakiraman

.. Applicant.

Vs

1. Union of India, rep. by
the Secretary, Ministry of
Communications,
Department of Posts,
Dak Bhavan,
New Delhi-110 001.
2. Director General (Posts)
Dak Bhavan,
New Delhi - 110 001.
3. Chief Postmaster General,
Andhra Pradesh Circle,
Hyderabad-500 001.

.. Respondents.

Counsel for the Applicant : Mr. T. Jayan

Counsel for the Respondents : Mr. V. Bhimanna, Advl.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Copy to:-

1. The Secretary, Ministry of Communications, Department of Posts, Union of India, Dak Bhavan, New Delhi-110 001.
2. Director General (Posts), Dak Bhavan, New Delhi-110 001.
3. Chief Postmaster General, Andhra Pradesh Circle, Hyderabad-500 001.
4. One copy to Mr. T. Jayant, Advocate, CAT, Hyderabad.
5. One copy to Mr. V. Bhimann, Addl. OGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare.

kku.

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I AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,
VICE-CHAIRMAN

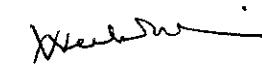
O R D E R

This OA was filed praying for direction to the Respondents to promote the applicant to the cadre of JTS, Indian Postal Service Gr. A from the date on which Shri Raja Rao, his immediate junior was promoted with all service and monetary benefits. This OA was filed on 24-1-94 while he retired from service on 31-7-88.

2. It is stated for the Respondents that the applicant died on 6-5-94. The learned counsel for the applicants stated that the legal heirs of the applicant have not approached him.

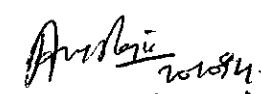
3. In the result, the OA abates as per Rule 18 (2) of the Central Administrative Tribunal Procedure Rules, 1987. /


(R. RANGARAJAN)
Member (Admn.)


(V. NEELADRI RAO)
Vice-Chairman

Dated 17-10-94
Open court dictation.

NS


Dy. Registrar (Judl)

OF. 327/94

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : M(A.D.N)

DATEL: 17-10-94

~~ORDER/ JUDGEMENT~~ ORDER

M.A. No. / R.A / C.A. No.

O.A. No. 327/94
in

(T.A. No. _____)

(W.P. No. _____)

Admitted and Interim directions
Issued.

NO SPARE COPY

Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

OF. Adarsh and Raje 18(2), 8
CAT, Process of Law Rules, 1987.

pvm

